## CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

# ORIGINAL APPLICATION No.228 OF 1998 Cuttack this the 24th day of November, 1999

Jhumar Baral

Applicant(s)

-Versus-

Union of India & Others

Respondent(s)

### (FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ?

Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ?

VICE-SHAIRMAN 3

(G.NARASIMHAM)
MEMBER(JUDICIAL)

9

## CENTRAL ADMINISTRATIVE TRIBUNAL, CUTTACK BENCH, CUTTACK

#### ORIGINAL APPLICATION NO. 228 OF 1998 Cuttack this the 24th day of November, 1999

#### CORAM:

THE HON'BLE SHRI SOMNATH SOM, VICE-CHAIRMAN AND
THE HON'BLE SHRI G.NARASIMHAM, MEMBER(JUDICIAL)

Jhumar Baral, aged 50 years W/o. Late Basanta At: Mahadia, PO: Belapada Via: Godasila, Dist: Dhenkanal

Applicant

By the Advocates

M/s.B.K.Sahoo S.B.Mishra K.C.Sahoo

-Versus-

- Union of india, represented by the General Manager, S.F.Railway, Garden Reach, Calcutta-43
- Chief Personnel Officer (R/P), S.F.Railway, Garden Reach, Calcutta-43
- Divisional Railway Manager, S.E.Railway, Khurda Road, Khurda

Respondents

By the Advocates

Mr.R.C.Rath,
Addl.Standing Counsel
(Railways)

### ORDER

MR.G.NARASIMHAM, MEMBER(JUDICIAL): Heard Shri B.K.Sahoo, learned counsel for the applicant and Shri R.C.Rath, learned Addl.Standing Counsel appearing for the Respondents.

- This is a case for compassionate appointment of the son of the applicant, a widow, whose husband died on 8.4.1990, while serving in the Railways as casual labourer with temporary status (C.P.C.Gangman). Application for compassionate appointment was forwarded to the Chief Personnel Officer, S.E.Railways, Garden Reach, Calcutta with necessary recommendation by the Divisional Railway Manager, S.E.Railway, Khurda Road on the ground that General Manager (Res.1) is the competent authority to deal with the matter vide Annexure-3 dated 13.10.1993. Shri Rath for the railways submits that this letter dated 13.10.1993 is till lying undisposed of at the Railway Headquarters, Garden Reach, Calcutta as mentioned in Para-8 of the counter.
- 3. We, therefore, direct Res.l and 2 to take a decision on the letter dated 13.10.1993 under Annexure-3 within a period of 60(Sixty) days from the date of receipt of this order under intimation to the applicant. In case the applicant is aggrieved with the decision of Res.l and 2, she is at liberty to approach the Tribunal.

The application, with the above direction as above is disposed of, but no order as to costs.

VICE-CHAIRMAN 3

(G.NARASIMHAM)
MEMBER(JUDICIAL)

B.K.SAHOO